

THE PETROLEUM (AMENDMENT) ACT, 1977

No. 3¹ OF 1977

[12th August, 1977.]

An Act further to amend the Petroleum Act, 1934.

BE it enacted by Parliament in the Twenty-eighth Year of the Republic of India as follows:—

- 30 of 1934.
1. This Act may be called the Petroleum (Amendment) Act, 1977. Short title
 2. In section 26 of the Petroleum Act, 1934 (hereinafter referred to as the principal Act), in sub-section (2), for the words and figures "Code of Criminal Procedure, 1898", the words and figures "Code of Criminal Procedure, 1973" shall be substituted. Amendment of section 26
 3. In section 27 of the principal Act, for the words "Chief Inspector of Explosives in India", the words "Chief Controller of Explosives" shall be substituted. Amendment of section 27.
 4. In section 28 of the principal Act,—
 - (i) in sub-section (1), for the words and figures "Code of Criminal Procedure, 1898"; the words and figures "Code of Criminal Procedure, 1973" shall be substituted; Amendment of section 28.
 - (ii) in sub-section (4), for the words "Chief Inspector of Explosives in India", the words "Chief Controller of Explosives" shall be substituted.
 5. In section 29 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:— Amendment of section 29.

"(4) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule, or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."